

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD**

Original Application No. 21/161/2019

Date of Order: 18.02.2019

Between:

Pulligela Chandramma, D/o. J. Balaiah,
Age 43 yrs, Occ: Contingent employee,
R/o. 27-64/8/62, First Floor, Ram Brahmanagar,
Neredmet, Sec-bad – 500056.

... Applicant

And

1. Union of India, Rep. by
The Chief Commissioner,
Central GST & Customs,
Hyderabad Zone, Basheerbagh, Hyderabad.
2. The Principal Commissioner of Central GST,
Hyderabad Commissionerate,
L.B. Stadium Road, Basheerbagh, Hyderabad.

... Respondents

Counsel for the Applicant ... Mr. J. Sudheer
Counsel for the Respondents ... Mr. M. Venkata Swamy, Addl. CGSC

CORAM:

Hon'ble Mr. B.V. Sudhakar ... ***Member (Admn.)***

ORAL ORDER
{As per Hon'ble Mr. B.V. Sudhakar, Member (Admn.) }

Heard learned counsel for both sides.

2. The applicant has filed the OA seeking for a direction to grant temporary status and regularization of her services with consequential benefits.
3. The applicant is working as Contingent Casual Worker in the office of Commissioner of Central GST and Customs. She completed more than 15 years of service in the Department as Contingent Casual Worker in anticipation of regularization. Similarly situated employees approached this Tribunal by filing OA 612/2011 before this Tribunal. The Tribunal allowed the OA and the

applicants therein were granted Temporary Status. Therefore, the applicant claims that she is fully eligible for grant of Temporary Status on completion of 240 days of service from the date of her initial engagement. She also states that she is covered by the order of the Hon'ble High Court of Judicature at Hyderabad in W.P.No.1208 of 2000 which was confirmed by the Hon'ble Supreme Court, wherein similarly situated employees were granted Temporary Status. The applicant also submits that this Tribunal in OA 615/2011 directed the respondents to confer temporary status on the applicants therein and the said order has been confirmed by the Hon'ble High Court in WP No. 19593/2013. In pursuance thereof, the respondents issued Estt. Order No. 14/2019, dt. 16.01.2019 conferring temporary status on the similarly placed candidates. The applicant also submits that this Tribunal allowed similar OA No. 123/2019 on 04.02.2019. The applicant submitted representation on 21.02.2019. But there is no response from the respondents.

4. In the circumstances, I am of the view that this OA can be disposed of directing the respondents to dispose of the representation submitted by the applicant and confer the same benefit which was conferred on the candidates mentioned in the Establishment Order (N.G.O.) No.14/2019, dated 16.01.2019 and No.16/2019, dt. 17.01.2019, within a period of eight weeks from the date of receipt of this order.

5. The OA is accordingly disposed of at the admission stage. There shall be no order as to costs.

**(B.V. SUDHAKAR)
MEMBER (ADMN.)**

Dated, the 18th day of February, 2019

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